

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-652(PB)/2019

IN THE MATTER OF:

M/s. Jones Lang Lasalle Building Operations Pvt.
Ltd. Petitioner/Applicant
Vs.
M/s. Celebration City Projects Pvt. Ltd. Respondent

Order u/S. 9 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 10.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Varun Mudgal, Adv. Pauras Tyagi, Adv. Rishab Tyagi
For the Applicant : Adv. Raunak Satpathy in IA-5262/2023
For the GDA : Sr. Adv. Sanjeev Kumar Dubey, Adv. Abhishek Chaudhary, Adv. Ruchi Chaudhary, Adv. Pushpam Arya, Adv. Silky Sharma in IA-3686/2022, IA-3227/2022, IA-6302/2022
For the RP : Adv. Gaurav Mitra, Adv. Pankaj Agarwal, Adv. Shashwat Srivastava
For Alan Infratech : Sr. Adv. P. Nagesh with Adv. Akshay Sharma

ORDER

IA-3227/2022, IA-3686/2022, IA-6302/2022 & IA-5262/2023

Heard Mr. Sanjeev Kumar Dubey, Ld. Sr. Counsel for the GDA i.e. Ghaziabad Development Authority. Ld. Sr. Counsel started his arguments and subsequently sought time to place two more judgments of the Hon'ble Supreme Court on issues in question.

Mr. Pankaj Agarwal, Ld. Counsel for the RP appears physically and

seeks adjournment stating that Mr. Gaurav Mitra, main Arguing Counsel is not available today.

At request and by consent, list the matter **on 24.04.2024 for continuation.**

**Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT**

**Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

Shubham Pandya – 10.04.2024